CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 319/MP/2019

Subject	:	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent for direction for payment.
Petitioner	:	DVC
Respondent	:	BYPL
Date of Hearing	:	**2.4.2025**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, DVC Ms. Ritu Apurva, Advocate, DVC Shri Karthikeyan Murugan, Advocate, DVC Ms. Shirsa Saraswati, Advocate, DVC Shri Buddy A. Ranganadhan, Senior Advocate, BYPL Shri Anupam Varma, Advocate, BYPL Shri Aditya Ajay, Advocate, BYPL Shri Rahul Kinra, Advocate, BYPL Shri Girdhar Gopal Khattar, Advocate, BYPL

Record of Proceedings

The case was called out for a virtual hearing.

2.   During the hearing, the learned counsel for the Petitioner submitted that the present matter is a covered matter vide order dated 23.9.2023 in Petition No.239/MP/2019 & batch, pertaining to THDC.

3.   The learned senior counsel for the Respondent requested a detailed physical hearing for making submissions as the present case is different than the THDC matter referred to above. He also requested time to place additional submissions on record. The request for a physical hearing was not opposed by the learned counsel for the Petitioner. Accordingly, the hearing in this matter was adjourned.

4.   While adjourning the hearing in the matter, the Commission directed as under:

(a) Respondent is allowed to file an additional submission on or before **17.4.2025**, after serving a copy to the Petitioner, who may file its reply on the same, if any, by **30.4.2025**.

(b) Parties shall file their written submissions (not exceeding three pages), after serving a copy to the other, till **7.5.2025**.

5.   The Petition will be listed for the final hearing on **22.5.2025.**

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)